lected from various Ministries/Departments and the sam_e will be laid on the Tabl_e of th_e House shortly. As regards Indian languages other than $Hi^{d}i$, ap specified in the Eighth Schedule to the Constitution, the expenditure incurred by the Ministry of Education for their development und promotion during the period from 1st April, 1980 to 31st March 1985 is estied to be Rs. 2220.53 lakhs.

Setting up ot complaints cell in the Directorate of Education, Delhi Administration

1450. SHRI F. M. KHAN: Will the Minister of EDUCATION be pleased to state;

(a) whether any complaint cell nasi been set up in the Directorate of Education, Delhi Administration to look into the grievances of the staff and the teachers of aided schools;

(b) if so, what are the details thereof and the numbr of complaints/representations received by the Directorate of Education, Delhi Administration against the Principal, Government .-5oys Senior Secondary School, Chand Nagar, New Delhi during the last two years;

(c) whether any enquiry has been conducted to look into the charges; and

(d) what steps have ibeen taken by Government in the matter?

THE MINISTER OF EDUCATION (SHRI K. C. PANT); (a) No, Sir.

(b) Delhi Administration has reported that they received eight complaints during the last two years against the Principal, Government Boy_a Senior Secondary School, Chand Nagar, New Delhi.

(c) Yes, Sir.

(d) The case has been referred to Vigilance Department of Delhi Administration.

to Questions

Owning of land by the defence Ministry in Bareilly District

1451. SHRI DIPEN GHOSH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that neither land measuring 24.5 acres comprising plot Nos. 146 to 167 and 179, N.Z.A. area, in village Fatehganj of Bareilly, Uttar Pradesh, before the commencement of Chapter III of the Government of India Act, 1935 was vested in the Ministry nor, after its enforcement, the land in question was acquired by the Defence Ministry; and

(b) if so, in what manner the Defence Ministry has become owner of the _tid land?

THE MINISTER OF DEFENCE (SHRI P V. NARASIMHA RAO) (a) und (b) Land measuring 24.15 acres, known as Fatehgainj East Military Camping Ground was retained by tha Governor General in Council for full i use for purposes of the Federa. Government as per Defence Department Judicial Notification No. 235 dated 1-4-1937 issued under Section 172 of the Government of India Act, 1935. By virtue of this Notification, the Central Government is the owner of this land.

Ban on entry into Headquarters of KVS

1452. SHRI DIPEN GHOSH: Will the Minister of EDUCATION be pleased to state'

(a) wh&tner it is a fact that the Kendriya Vidalaya Sangathan has issued an administrative order banning entry of office-bearers of the All India Kendriya Vidyalaya Teachers' Association into its Headquarters Office;

(b) wneuier a similar order has been issued in respect of office-bearers of other association of Kendriya Vidalaya Sangathan; and